

FORM G
CORRIGENDUM TO THE INVITATION FOR EXPRESSION OF
INTEREST PUBLISHED ON 14th FEBRUARY AND 6th MARCH 2026
FOR RAMNATH HOUSING PRIVATE LIMITED
OPERATING IN REAL ESTATE DEVELOPMENT SECTOR AT BALAGHAT, MADHYA PRADESH
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	RAMNATH HOUSING PRIVATE LIMITED CIN: U02423MP1999PTC013689 PAN: AACCR7360K
2. Address of the registered office	Ground floor, Building Hotel Chandela Mayur Nagar IF/5 ward no. 32, Mayur nagar, Balaghat, Madhya Pradesh, India,481001.
3. URL of website	NA
4. Details of place where majority of fixed assets are located	NA
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	0
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	For further details, write an email to rhpl.cirp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The Resolution Applicant must be eligible under section 29A of the Insolvency and Bankruptcy Code, 2016. For detailed EOI and eligibility criteria, please write an email to rhpl.cirp@gmail.com
10. Last date for receipt of expression of interest	06.04.2026 (Previously it was on 06.03.2026 and 21.03.2026)
11. Date of issue of the provisional list of prospective resolution applicants	16.04.2026 (Previously it was on 15.03.2026 and 31.03.2026)
12. Last date for submission of objections to provisional list	21.04.2026 (Previously it was on 20.03.2026 and 05.04.2026)
13. Date of issue of the final list of prospective resolution applicants	1.05.2026 (Previously it was on 29.03.2026 and 15.04.2026)
14. Date of issue of information memorandum, evaluation matrix, and request for resolution plans for prospective resolution applicants	06.05.2026 (Previously it was on 4.04.2026 and 20.04.2026)
15. Last date for submission of resolution plans	05.06.2026 (Previously it was on 05.05.2026 and 20.05.2026)
16. Process email id to submit Expression of Interest	rhpl.cirp@gmail.com
17. Details of the corporate debtor's registration status as MSME	NA

Date: 22.03.2026
Place: Nagpur

SD/-

IP Megha Agrawal
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to 30.06.2027

Address Registered with IBBI: C/o Truenex Absolute Insolvency
Resolution LLP,
001, Shivrangini Apartments, In Circle of Congress Nagar Garden,
Congress Nagar, Nagpur - 440012 (M.S.)
For Ramnath Housing Private Limited



Amid Climate Fears, Some Seek Answers in a Virtual Classroom

Workshops and therapy-like seminars aim to prepare people for the disruptions of global warming

The New York Times

Then Jason Haasheim, a principal timarist for the Metropolitan Opera Orchestra in New York City found himself laughing indefinitely without a apartment and newly obsessed with inate change during the coronavirus ndemic, he had ample time to think out the fragility of being an artist in a unstable, unpredictable society. f a viral disease could displace him d take away his livelihood, so could a natural disaster. He needed a plan. So in 2023 he signed up for what was en a new online course, the Personal Climate Strategy Workshop, developed y futurist Alex Steffen. The month-long seminar teaches participants how navigate and prepare for the moun- ing disruptions of global warming. The workshop is part of a growing stage industry catering to fears abt climate change and societal break- wn. And the options are constantly quanding, from the extreme, like sur- vival camps and bunker design compa- ies, to the calculating, like boutique rms that specialise in financial, real state and insurance decisions, to the mid- holding ones, like Steffen's workshop, which offers life planning ives in therapy-like environment. The demand for climate information



File photo of Hurricane Debby flooded streets in Sarasota, Florida. There is scientific evidence that climate change is influencing cyclones and floods in the US

is going up," said Sarah Kapnick, global head of climate advisory for J.P. Morgan. The position at the bank, created two years ago for Kapnick, a former scientist with the National Oceanic and Atmospheric Administration, underscores the desire in business world to understand the risks and opportuni- ties of global warming, she said. These days, the hunger for that knowl- edge extends to Americans outside the C-suite, who face skyrocketing energy bills and uninsurable homes, while images of wildfires, floods and drou- ghts flash across their screens. As bo- oks, TV shows and movies offer dysto- pian depictions of life in the future,

current data offers an equally bleak picture. The past three years were the costliest in terms of climate disaster on record, according to Climate Central, a nonprofit research group. "I don't know anybody who isn't feel- ing a sense of deep disorientation, de- ep despair and fear, which can make many turn inward," said Rebecca Wes- ton, a co-executive director of the Cli- mate Psychology Alliance of North America, a 6-year-old nonprofit of 700+ climate-aware practitioners. Patients and therapists, Weston said, are seeking new strategies and emotio- nal support as they attempt to make connections between global warming

After Cosmic Crisp, a New Apple Emerges Amid Climate Risks

he Sunflare variety is esigned for a time of rising osts, changing tastes & ratic weather

The New York Times

he US' \$23 billion apple industry rests on a umble: that every generation or so, scien- ts will produce a new variety that convin- s Americans to fall in love again with the uit that keeps the doctor away. That gamble has a new component: The yle, once a purely regional product, must e able to survive the uncertainties and wild er range variability of global climate ange and the global economy. hehold, the Sunflare. Seven years ago, Washington State Univer- ty came up with the Cosmic Crisp, which shaped grocery displays and generat- ed royalties for the land-grant university. ow the same team at Washington State's ee fruit research program is introducing he Sunflare, bred to be just as tasty and har- in an age of rising costs and fluctuating

weather and consumer taste. "No apple does everything for everyone," said Kate Evans, a Washington State horticulturist who helped create Cosmic Crisp. "But hopefully every one that makes it to market does more." These are hard times for apple growers in Washington, where the industry employs 68,000 people, and across the United States. China produces 60% of the world's supply, focusing on volume over variety. Trade and tariffs have reduced or shifted markets for American fruit. A rush to create new varieties over the last decade means super- market shelves are crowded with new names and shades, all competing for attention. "Generally, in our business, across the world, the costs are going up, and the threats are increasing, but consumers aren't will- ing to pay the higher prices that go along with that," said Garry Langford, the general manager of the International New Varieties Network, which works with apple and pear breeders to commercialise their fruit. The new apple, dubbed Sunflare after a nam- ing contest with 15,000 entries, was created when horticulturists crossed a Honey- crisp, prized for crunch and juiciness but challenging to grow and store, with a Cripps Pink, known for tartness and comparative hardness.

NCLAT Exempts 50 IL&FS Red, Amber Cos from CSR Rules

Press Trust of India

New Delhi: Insolvency appellate tribunal NCLAT has exempted 50 IL&FS Group companies — categorised as 'red' and 'amber' — from corporate social responsibility (CSR) on account of interest expenses accrued on their loan amount. The order will benefit around 50 'amber' and 'red' com- panies of the debt-ridden IL&FS Group, which are protected under the moratorium granted by the NCLAT in its order dated Oct

FORM G
CONTRIBUTION TO THE INVITATION FOR EXPRESSION OF INTEREST PUBLISHED ON 14th FEBRUARY AND 18th MARCH 2026 FOR RAMNATH HOUSING PRIVATE LIMITED
OPERATING IN REAL ESTATE DEVELOPMENT SECTOR AT MAHATMA VEDANTA (Under sub-section (1) of section 24 of the Income Tax Act, 1961)
(Summary Transaction Process for Corporate Persons) Regulation, 2017

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	RAMNATH HOUSING PRIVATE LIMITED CIN: U02423MH1999PT0015659 PAN: AQC2873660
2. Address of the registered office	Ground floor, Building No. 32, Mayar Nagar, Balingh, Madhya Pradesh, India-481001
3. URL of website	NA
4. Details of place where majority of fixed assets are located	NA
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	0
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with audited/ unaudited) and list of creditors are available at:	For further details, write an email to info@ramnathhousing.com
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at:	The Resolution Applicant must be eligible under section 29A of the Insolvency and Bankruptcy Code, 2016. For detailed EOI and eligibility criteria, please visit an email to info@ramnathhousing.com
10. Last date for receipt of expression of interest	06.04.2026 (Previously it was on 06.03.2026 and 21.03.2026)
11. Date of issue of this provisional list of prospective resolution applicants	18.04.2026 (Previously it was on 15.03.2026 and 31.03.2026)
12. Last date for submission of objections to provisional list	21.04.2026 (Previously it was on 20.03.2026 and 05.04.2026)
13. Date of issue of the final list of prospective resolution applicants	18.05.2026 (Previously it was on 20.03.2026 and 15.04.2026)
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans for prospective resolution applicants	06.05.2026 (Previously it was on 04.04.2026 and 20.04.2026)
15. Last date for submission of resolution plans	05.06.2026 (Previously it was on 05.05.2026 and 20.06.2026)
16. Process email id to submit Expression of Interest	info@ramnathhousing.com
17. Details of the corporate debtor's registration status as MSME	NA

Date: 22.03.2026
Place: Nagpur

SD/-
IP Megha Agrawal
IBBI/IFA-001/IP-P01456/2018-19/12272
AFA valid up to 30.06.2027
Address Registered with IBBI: C/o Trustees Absolute Insolvency Resolution LLP,
001, Shivanjali Apartments, In Circle of Congress Nagar, Nagpur - 490012 (M.S.)
For Ramnath Housing Private Limited

MUMBAI PORT AUTHORITY
Ministry of Ports, Shipping and Waterways,
Government of India
www.mumbaiport.gov.in/latest-news
Invites EOI for Supply of Methanol as Marine Bunker Fuel
Details: <https://mumbaiport.gov.in/showfile.php?lang=1&level=1&id=1449&fid=1152>
Last date: 19th May 2026
Email ID: dc@mumbaiport.gov.in & mumbaiport@portofsustainability.org

CENTRAL RAILWAY
BHUSAWAL DIVISION
E-TENDER NOTICE
No. BSL/ACL/Tender/26255183A
Tenders/Bhusawal/ACL/Central Rly, cing for & on behalf of The President of India invites E-Tenders against tender No. 26255183A Closing date/Time 20-APR-2026 at 11:30 Hrs. bidders will be able to submit their e-tenders up to closing date and time only. Manual offers are not allowed against this tender and any such manual offer received shall be ignored. 1. NIT Header: Tender No: 26255183A, Tender Type: Adv. Open tender, Bidding System: Single Window System, Inspection agency: TPI, Publishing Date: 19.03.2026 at 18:49:52, Estimated Value: Rs. 1,72,87,000/-, Closing Date: 20.04.2026 at 11:30, Validity of offer: 90 Days, Quantity: 2 Set, 2. Item Description: microprocessor based control and suit diagnostic system with remote monitoring and analysis feature (MPS) for 25 KV AC electric locomotives as per RDSO specification. ELRS/SPEC/MPC-FDS/0001 lev-3, April-2013 including central bid backup data logging & processing system. Material to be procured from RDSO approved vendor as per RDSO item ID: 3106065. All details particular of above tender are available on website <http://www.irapps.gov.in> DE15
TRAVEL SAFELY
AVOID FOOTBOARD TRAVELLING

GIFT GUJARAT INTERNATIONAL FINANCE TEC-CITY COMPANY LIMITED (GIFTCL)
IBBI Notice for Invitation to Bid
Gujarat International Finance Tec-City Company Limited invites Bids from reputed, qualified, experienced and financially sound Bidders for the following Assignment:

Name of the Assignment	Online availability of RFP Document	Last Date of Online Bid Submission	Last Date of Physical Bid Submission
Appointment of Food & Beverage (F&B) Consultant	21 st March 2026 to 03 rd April 2026 up to 12:00 hrs	04 th April 2026 up to 15:00 hrs	04 th April 2026 up to 15:00 hrs.

RFP document may be downloaded online from website at <https://tender.nprocure.com>.
Tender fee of RFP document is Rs.5,000/- payable in the form of Demand Draft / Banker's Cheque / Pay Order in favor of "Gujarat International Finance Tec-City Company Limited" payable at Ahmedabad. For further details and updates please log on to our Website www.giftguar.in and <https://tender.nprocure.com>.
Contact Person: Sr. Vice President (P&C)
Tel: 079-61708300 E-mail: contract@giftguar.in
Sd/-
Managing Director & Group CEO
Gujarat International Finance Tec-City Company Limited (GIFTCL)
EPS Building No.49A, Block No. 49, Zone IV, Gyan Nagar, GIFT City, Gujarat, INDIA. Pin-382050
Tel: +91 79 61708300, CIN:U75100GJ2007SGC051160

Vedanta Moves NCLAT Challenging NCLT Nod for Adani Bid to Acquire Jaiprakash Associates

New Delhi: The Vedanta Group has approached the National Company Law Appellate Tribunal (NCLAT), challenging the NCLT's approval to Adani Group's bid for acquiring Jaiprakash Associates Ltd for ₹1,555 crore. Anil Agarwal-led Vedanta Group was in the race to acquire Jaiprakash Associates Ltd (JAL) through an insolvency process, but the lenders in November last year approved the resolution planor bid of Adani Enterprises. On March 17, the NCLT Allahabad bench, approved Adani Enterprises' bid to acquire Jaiprakash Associates Ltd (JAL) through the insolvency process. In a regulatory filing, JA had informed that the NCLT Allahabad bench has "oral pronounced an order" on March 17, 2025, "approving the resolution plan submitted by Adani Enterprises." PTI

This is a public announcement for information purposes only and is not a prospectus announcement and does not constitute an invitation or offer to acquire, purchase or subscribe to securities.

Not for release, publication or distribution, directly or indirectly, outside India.
INTIMATION OF FILING OF THE PRE-FILED DRAFT RED HERRING PROSPECTUS DATED MARCH 19, 2026 ("PRE-FILED DRAFT RED HERRING PROSPECTUS") OF TORRENT GAS LIMITED ("COMPANY") UNDER CHAPTER II A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS 2018, AS AMENDED ("SEBI ICDR REGULATIONS") WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI") AND SEBI LIMITED AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED (COLLECTIVELY, THE "STOCK EXCHANGES") IN RELATION TO THE PROPOSED INITIAL PUBLIC OFFERING OF ITS EQUITY SHARES BEARING FACE VALUE OF ₹10 EACH (THE "EQUITY SHARES") TOGETHER ON THE MAIN BOARD OF THE STOCK EXCHANGES

TORRENT GAS LIMITED
Corporate identity number: U41100GJ2018PLC102554; Website: www.torrentgas.com
Registered Office: Sunray, 601, Tapovan, Ambemad, - 380 015, Gujarat, India
Corporate Office: No. 1, Tristar Metro Station, Tristar Cross Road, Ahmedabad - 380 054, Gujarat, India
Contact Person: Harsh Harshadpur Sanghani, Company Secretary and Compliance Officer
Telephone: +91 79 2662 8300; E-mail: ca@torrentgas.com
This public announcement is being made pursuant to Regulation 50(3) of the SEBI ICDR Regulations to inform the public that the Company has filed the Pre-Filed Draft Red Herring Prospectus with SEBI and the Stock Exchanges, under Chapter II A of the SEBI ICDR Regulations in relation to the proposed initial public offering of its equity shares on the main board of the Stock Exchanges. The filing of the Pre-Filed Draft Red Herring Prospectus shall not necessarily mean that the Company will undertake the initial public offering. This announcement is not an offer of securities for sale in the United States or otherwise. This announcement has been prepared for publication in India only and is not for publication or distribution, directly or indirectly, in or into the United States. The equity shares described in this announcement have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. There will be no public offering of securities in the United States.
For TORRENT GAS LIMITED
On behalf of the Board of Directors
Sd/-
Harsh Harshadpur Sanghani,
Company Secretary and Compliance Officer
CONCEPT
Place: Ahmedabad
Date: March 21, 2026

भिवंडी विजयपुर शहर महानगरपालिका, भिवंडी
चांद्रकाश विभाग प्र.स.क्र.०२
निविदा क्र.०२/२०२५-२६
भिवंडी विजयपुर शहर महानगरपालिकाचा संयोजक विभागा यातून खालील नमुद कामाचे निविदा फॉर्म mahatenders.gov.in चा संकेतस्थळावर दिनांक २३/०३/२०२६ ते दि. ३०/०३/२०२६ पर्यंत विक्रिय उपलब्ध आहे.

अ. क्र.	कामाचे नाव	अंदाजपत्रकीय रक्कम (₹.)
१.	प्रभाग समिती क्र. २ च्या कार्यक्षेत्रातील मुख्य व अंतर्गत रस्ते पेव्हरलॉकने दुकस्ती करणे	२४,९६,३९०/-
२.	प्रभाग समिती क्र. २ च्या कार्यक्षेत्रात ४० एम. एम. खडी, ग्रीट व भाड्याने जे.सी.बी. पुरवणे	२४,९०,४०३/-
३.	प्रभाग समिती क्र. २ च्या कार्यक्षेत्रातील मुख्य रस्त्यांची मास्टीक पध्दतीने दुकस्ती करणे	४९,९५,१४१/-
४.	प्रभाग समिती क्र. २ च्या कार्यक्षेत्रात नाले व मुख्य गट्यांवरील उघडे मॅनहोल वगैरे लावणे व आर. सी. सी. कव्हर बसविणे	४९,९४,४६१/-
५.	प्रभाग समिती क्र. २ च्या कार्यक्षेत्रात पावसाळ्यापूर्वी मुख्य व अंतर्गत रस्ते डांबरीकरणाने (पॅव्हरक पध्दतीने) दुकस्ती करणे	४९,९०,९५७/-
६.	प्रभाग समिती क्र. २ च्या कार्यक्षेत्रात पावसाळ्यानंतर मुख्य व अंतर्गत रस्ते डांबरीकरणाने (पॅव्हरक पध्दतीने) दुकस्ती करणे	९९,९८,४१३/-

वरील अनिवार्य निविदा दि. ३०/०३/२०२६ पर्यंत दुपारी ४.०० पर्यंत स्विकारण्यात येतील. तसेच सदरची निविदा ही दि. ०२/०४/२०२६ रोजी संपल्या. ४.०२ यासाठी अथवा कार्यालयीन कामकाजाच्या सोयीप्रमाणे निविदा समिती समक्ष उपडण्यात येईल अथवा माहिती महानगरपालिकाच्या उक्त नमुद संकेत स्थळावर प्राम होऊ शकेल अथवा नवित शावकिय प्रशासकीय मधील ५ मजल्यावरील बांधकाम विभाग कार्यालयाची संपर्क साधावा.
सही/-
(जमील पटेल)
शहर अभियंता
भिवंडी विजयपुर शहर महानगरपालिका, भिवंडी

BRIHANMUMBAI MUNICIPAL CORPORATION
AREA TRAFFIC CONTROL DEPARTMENT
TENDER NOTICE
NATC-EE-MAINT-RTSS-26-28
The commissioner of Brihanmumbai Municipal Corporation invites sealed Tenders for the works as shown below:

Sr. No.	Name of the Work	Earnest Money Deposit (E.M.D.) (Rs.)	Tender Reference No	Start Date	Due Date
1	2	3	4	5	6
1	Maintenance of Conventional Non ATC Road Traffic Signal System and Flashing Beacons in Island City of Brihanmumbai for the period from 01.07.2026 to 30.06.2028	6,39,500/-	2026_MCGM_1284701_1	23.03.2026	08.04.2026
2	Maintenance of Conventional Non ATC Road Traffic Signal System and Flashing Beacons in Western Suburb of Brihanmumbai for the period from 01.07.2026 to 30.06.2028	6,73,100/-	2026_MCGM_1285789_1	23.03.2026	08.04.2026
3	Maintenance of Conventional Non ATC Road Traffic Signal System and Flashing Beacons in Eastern Suburb of Brihanmumbai for the period from 01.07.2026 to 30.06.2028	6,03,100/-	2026_MCGM_1285805_1	23.03.2026	08.04.2026

For further details log on to www.mcgm.gov.in
PRO/3335/ADV/2025-26
Sd/-
Ex. Engineer (ATC)
Brihanmumbai Municipal Corporation
AVOID SELF MEDICATION